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**HIGH COURT OF MADHYA PRADESH**

**MCRC No. 19574/2020**

**(Pooja Ahirwar Vs. State of M.P.)**

**Indore: Dated:- 03/07/2020:-**

Shri Paresh Joshi, learned counsel for the petitioner.

Shri Amit Pal, learned Public Prosecutor for the respondent/State.

Heard with the aid of case diary.

**ORDER**

This is the third bail application under Section 439 of Cr.P.C. in connection with Crime No.1240/2019 under Section 306 of IPC registered at Police Station – Lasudia, Indore. Both the earlier applications were dismissed as withdrawn vide order dated 21/11/2019 and 18/12/2019 passed in MCRC Nos.10991/2020 & 51839/19 respectively.

2. According to the prosecution case, the petitioner, who is wife of the deceased is only 19 years old and was married just three months back of the incident on 18.05.2019. On 21.08.2019; her husband committed suicide by hanging himself. His parents and neighbours have alleged that the petitioner was pressurizing and threatening him to buy jewelry else she will get abort the child in her womb. Perturbed with this, the deceased committed suicide.

3. It is submitted by the learned counsel that the petitioner is innocent and has falsely been implicated in the present case. The police have taken him in custody on 12.11.2019 and since then he is in jail. Conclusion of trial is likely to take time. She is ready to furnish adequate security.

Therefore, she be granted bail.

4. The Prosecution has opposed the bail application.

5. Having regard to the nature and gravity of the allegation coupled with the period of custody and other facts and circumstances of the case, I deem it proper to release the petitioner on bail. Therefore, without commenting on merits of the case, the application is allowed.

6. It is directed that the petitioner Pooja w/o Chandrapal Ahirvar be released from custody on her furnishing a personal bond in the sum of **Rs. 25,000 ( Rupees Twenty Five Thousand)** with **one** solvent surety of the like amount to the satisfaction of the Trial Court for his appearance before the Trial Court as and when required further subject to the following conditions:

**(i) The petitioner shall co-operate in the trial and shall attend the trial Court during the trial;**

**(ii) The petitioner shall not directly or indirectly allure or make any inducement, threat or promise to the prosecution witnesses, so as to dissuade them from disclosing the truth before the Court;**

**(iii) The petitioner shall not commit any offence or involve in any criminal activities;**

**(iv) In case, involvement in any other criminal activity is found, the bail granted in this case may also be cancelled.**

**(Virender Singh)  
Judge**